

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VISHAL RICE EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	VISHAL RICE EXPORTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26.02.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PB2008PLC031701
5.	Address of the registered office and principal office (if any) of corporate debtor	Super Market, Samana, Punjab- 147101.
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 12.10.2022 in CP(IB) No. 449/Chd/Pb/2019 Copy of order received on 13-10-2022
7.	Estimated date of closure of insolvency resolution process	09.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Deepankur Sharma IBBI/IPA-001/IP-P02236/2020-2021/13419
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 60, Sector 38-A, Chandigarh- 160036 Email id: deepankursharma@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H. No. 747, Sector 40-A, Chandigarh - 160036 Email id : cirp.vishalrice@gmail.com
11.	Last date for submission of claims	25.10.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VISHAL RICE EXPORTS PRIVATE LIMITED** on 12.10.2022.

The creditors of **VISHAL RICE EXPORTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 25.10.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.

Deepankur Sharma

Interim Resolution Professional

IBBI/IPA-001/IP-P02236/2020-2021/13419,

Authorization for Assignment is valid upto 09.03.2023

Date :13.10.2022

Office : # 272, Second Floor, Sector 37-A, Chandigarh.160036.

Place : Chandigarh

Email:cirp.vishalrice@gmail.com